

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 284/MP/2014**

**Coram:**

**Shri Gireesh B.Pradhan, Chairperson**

**Shri M. Deena Dayalan, Member**

**Shri A.K.Singhal, Member**

**Shri A.S.Bakshi, Member**

**Date of Hearing : 18.9.2014**

**Date of Order : 24.9.2014**

**In the matter of**

Petition seeking Commission`s permission to allow extension of time of the period for injection of infirm power for testing including full load testing for Unit-3 of 4x600MW power plant at Tamnar, beyond six months from initial synchronization.

**And**

**In the matter of**

Jindal Power Limited  
P.O.Tamnar, Raigarh-496 107  
Chhattisgarh

**...Petitioner**

**Vs**

Western Regional Load Despatch Centre  
F-3, M.I.D.C, Area, Marole,  
Andheri (East), Mumbai-400 093

**..Respondent**

**Parties present:**

Miss Ranjitha Ramachandran, Advocate, JPL

Shri T.K.Prasad, JPL

Shri B.K.Shoo, JPL

Shri Vikas Sakshna, JPL

**ORDER**

This petition has been filed by the petitioner, Jindal Power Limited under Clause (7) of Regulation 8 of the Central Electricity Regulatory Commission



(Grant of connectivity, Long-term Access and Medium-term Open access in inter-state transmission and related matters) Regulations, 2009 as amended from time to time (Connectivity Regulations) and Central Electricity Regulatory Commission (Deviation Settlement Mechanism) Regulations, 2014 with the following prayers:

*"(a) Condone the delay in filing of the instant petition;*

*(b) Allow the petitioner /JPL extension of time for injection of infirm power for testing including full load testing by Unit-3 of its plant beyond 30.9.2014 for a period for three months;*

*(c) Pass such other and further order or orders as this Hon`ble Court may deem fit and proper under the facts and circumstances the present case and in the interest of justice."*

2. The petitioner is setting up 2400 MW (4x600 MW) thermal power project ('the project') at Tamnar, Raigarh district in the State of Chhattisgarh. The first and second units of the project have already been test synchronized on 30.9.2013 and 22.2.2014 and declared under commercial operation on 14.3.2014 and 31.3.2014 respectively. The unit-3 of the project has been test synchronized on 31.3.2014 and various systems/works required for declaration of commercial operation are in advanced stage of completion.

3. The petitioner has submitted that due to the following reasons, the commercial operation of the unit-3 is not possible within stipulated period of 6 months from the date of initial synchronization:



(a) All efforts were made to ensure completion of the project within time and the 'In Plant Coal Handling Plant' (CHP) common feeding system was functional. However, on 30.4.2014 at 1650 hrs, a fire accident took place in the conveyor belt located at a height of around 72 meter between TP-18 and TP-19 which gradually spread with high intensity in the galleries and trestle which directly affected CHP of the project. Though the fire fighting teams were immediately deployed and the fire was controlled within three hours by timely efforts, substantial damage had already been caused to the CHP.

(b) In order to expedite rectification and restoration of the damaged CHP system, JPL engaged M/s Advanced Engineering and Construction on 2.5.2014 and further requested to it deploy all necessary technical resources for completion of work and equipment to ensure quick restoration of the CHP system. In pursuance to the above efforts, CHP feeding system was made re-functional on 8.7.2014 i.e. in a little more than 2 months from the date of the fire.

(c) Due to continuous heavy rains in the months of July and August, there was unanticipated delay in completion of project erection, civil and mechanical works. The Left Hand Side Bunker Erection along with Mills (E, F, G, H) got considerably delayed, primarily due to delayed material supply from BHEL like Coal Pipe Hanger Supports, Coal Pipe Gates etc.,



in addition to the heavy rains affecting civil foundation of Bunkers and mills and lack of Cranes engaged in CHP restoration works. Even now, BHEL is yet to confirm firm supply of fan blades for second set of PA & FD fans required for full load testing of the unit with coal firing till date. Considering the above delays and the present status of execution of the project, the time required for its completion and thereafter trial operation of the Unit, the date of declaration of commercial operation/commissioning of the unit is likely to go beyond 30.9.2014.

4. The petitioner has submitted that the COD of the unit-3 is expected to be achieved by 31.12.2014. The petitioner has indicated schedule of project erection and commissioning activities to be undertaken before declaration of COD as under:

S. No.	Activities	Target Date of Completion
1.	<b>CHP System for Unit #3</b>	
	(a) Right Hand Side (Mill B,C, D) Bunkering	15.9.2014
	(b) Left Hand Side (Mill E, F, G, H) Bunkering	15.11.2014
2.	<b>Coal Mills</b>	
	(a) B, C, D	Ready
	(b) E, F	31.10.2014
	(c) G, H	15.11.2014
3.	<b>Electrostatic Precipitator</b>	
	(a) Pass B, C, D	Ready
	(b) Pass A	31.10.2014
4.	<b>Fly Ash Handling System</b>	
	(a) Pass C and D	Ready
	(b) Pass A and B	31.10.2014
5.	TDBFP A and B	15.10.2014
6.	<b>Coal Firing related Commissioning Activities including Boiler Light</b>	



	<b>Up</b>	
	(a) With RHS Mills (B, C, D)	1.11.2014 – 20.11.2014
	(b) With LHS Mills (E, F, G, H)	1.11.2014 – 15.12.2014
7.	Trial Operation including Full Load Testing	16.12.2014 – 31.12.2014

5. No reply has been filed by the respondent despite notice.

6. During the hearing on 18.9.2014, the representative of the petitioner reiterated the reasons for delay in achieving COD of the Unit-3 and submitted that commissioning activities of CHP, fly ash handling system, Electrostatic Precipitator, milling system, coal firing related commissioning activities including boiler light up and other rectification works would be completed by 15.12.2014 and commercial operation is expected to be achieved by 31.12.2014.

7. We have considered the prayer of the petitioner. The Fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

8. The petitioner has submitted that it is seeking extension of time for bonafide reasons for completion of the balance works and not for any purpose of trading



infirm power. The petitioner has further submitted it has not yet injected any infirm power during the period after its initial synchronization as on 31.3.2014. According to the petitioner, all commissioning activities including boiler light up and other rectification works would be completed by 15.12.2014. Taking into consideration the problems faced by the petitioner, we allow extension of time for injection of infirm power into the grid for commissioning tests including full load test of unit up to 31.12.2014 or actual date of commercial operation, whichever is earlier. We expect the petitioner to make all efforts to ensure the commercial operation of unit of the project by this date. It is, however, clarified that the petitioner shall not inject any infirm power till the completion of pending works such as In Plant coal handling system, ash handling system etc.

9. With the above, the Petition No. 284/MP/2014 is disposed of.

**Sd/-**  
**(A.S.Bakshi)**  
**Member**

**sd/-**  
**(A.K.Singhal)**  
**Member**

**sd/-**  
**(M. Deena Dayalan)**  
**Member**

**sd/-**  
**(Gireesh B. Pradhan)**  
**Chairperson**

